

“but regret that the Address does not mention about the need to regulate the use of AI techniques in various fields.”

101. That at the end of the Motion, the following be added, namely:—

“but regret that the Address does not mention about the stand of the Government towards the Houthis attacks on merchant ships plying through Suez Canal.”

MR. CHAIRMAN: Amendment (No. 102) by Shri Digvijaya Singh. Are you moving it?

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I move:

102. That at the end of the Motion, the following be added, namely:—

“but regret that the Address does not mention about the growing disparity in income of the poor and the rich.”

SHRI DIGVIJAYA SINGH: But, at the same time, Sir, *

MR. CHAIRMAN: Shri Digvijaya Singh, you can move an Amendment which I authorize. ...(*Interruptions*)... Nothing will go on record. The Motion and the Amendments moved thereto are now open for discussion.

The questions were proposed.

RULINGS BY THE CHAIR - Contd.

MR. CHAIRMAN: Hon. Members, before I go to the list of speakers, hon. Member, Shri Digvijaya Singh, had raised a point of order.

As per practice, after the Motion of Thanks on the President's Address is moved by a Member and seconded by another Member, the Members who have given notice for Amendments thereto are called to move their Amendments. It has been categorically said so. In this regard, the practice is regulated by Rule 242 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) regarding, inter alia, order of speeches. Accordingly, the mover of a motion has the right to speak thereon immediately after moving the Motion. And, similarly, the seconder would also speak after seconding the Motion. Thereafter, the Motion becomes the property of the House and Amendments may be moved thereto by other

* Not recorded.

Members. Therefore, that is the stage, when Members who have given Amendments are called to move their Amendments, if they so desire. The sequence followed by the House today is, therefore, in order. The issue raised by Shri Digvijaya Singh Ji is not tenable. In case, ...*(Interruptions)*... Please take your seat. In case, hon. Member, Shri Digvijaya Singhji, needs further clarification, he may kindly refer to the proceedings of the House, dated 07th February 2023, when the Motion of Thanks on the President's Address was taken up by the House last year; and, also peruse the practice detailed in the publication 'Rajya Sabha at Work' at pages 233 and 235. So, as per rule, as per practice, and as per practice during my tenure, the point raised by you was an intervention, not very wholesome. Thank you.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS - Contd.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, just one point. ...*(Interruptions)*...

MR. CHAIRMAN: No, Mr. Tiruchi Siva. No more discussion on that. I have concluded that issue. Nothing more on what I have ruled. ...*(Interruptions)*... Now, the Leader of the Opposition, Shri Mallikarjun Kharge.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति महोदय, मैं महामहिम राष्ट्रपति के अभिभाषण पर अपने चार शब्द रखना चाहता हूँ। पहली बार उन्होंने इस सदन में आकर ज्वाइंट सेशन को एड्रेस किया और चुनाव से पहले उन्होंने सारी बातें कहीं। मैं उनके अभिभाषण का स्वागत करता हूँ और उसमें जो कमियाँ हैं, उन्हें आपके सामने बोलने की कोशिश करता हूँ। आप और बीजेपी सरकार मुझे संयम से सुनेगी, यह मेरी आशा है।

महोदय, मोदी जी के 10 वर्ष के कार्यकाल में उनके कुछ सवाल भी थे कि किस तरह से पहले की सरकार ने काम नहीं किया, इस अर्थ में भी उनके शब्द थे। यह सरकार इतना अच्छा काम कर रही है, इसका भी ब्यौरा उन्होंने दिया।

महोदय, हिमांशु बाजपेयी एक कवि हैं, उन्होंने कुछ कहा था, मैं उनकी पंक्तियाँ पढ़ता हूँ।

"न खाता, न बही है, जो तुम बोले वही सही है।

न्यूज़ ये छप रही है, सब कुछ बिल्कुल सही है।

सच पर एफआईआर क्यों, रासुका की मार क्यों,

झूठ की जय-जयकार क्यों, निष्ठुर है सरकार क्यों?

मेरे शहर के लोग, देश के लोग यह सवाल मुझसे पूछ रहे हैं।"

मैं यही पूछना चाहता हूँ। एक तरफ तो आप अपनी बातों को बहुत से adjectives लगा कर यहां बोले। यह सही है कि हर सरकार अपनी बात को राष्ट्रपति जी के माध्यम से कहलाती है,